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12.02 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by members/Ministers.

THE MINISTER OF TEXTILES (SHRI SHANKARSINH VAGHELA): Sir, I beg to lay on the Table—

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2004-2005.

(Placed in Library. See No. LT- 536/04)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the British India Corporation Limited, Kanpur, and its subsidiary Companies for the year 2002-2003.

(ii) Annual Report of the British India Corporation Limited, Kanpur, and its subsidiary Companies for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT- 537/04)

(4)(i) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2002-2003, together with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2002-2003.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library. See No. LT- 538/04)

THE MINISTER OF LAW & JUSTICE (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table a copy of the High Court Judges (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 394 (E) in Gazette of India dated the 1st July, 2004 under sub-section (3) of section 24 of the High Court Judges (Salaries and Conditions of Service) Act, 1954.

(Placed in Library. See No. LT- 539/04)

THE MINISTER OF STATE OF THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

(i) The Companies (Issue of Indian Depository Receipts) Rules, 2004 published in Notification No. G.S.R. 131 (E) in Gazette of India dated the 23rd February, 2004.

(ii) The Companies (Particulars of Employees) (Amendment) Rules, 2004 published in Notification No. G.S.R. 212 (E) in Gazette of India dated the 24th March, 2004.

(Placed in Library. See NO. LT- 540/04)

2. (2) A copy of the Notification No. S.O. 1479 (E) (Hindi and English versions) published in Gazette of India dated the 30th December, 2003 containing corrigendum to the Notification No. S.O. 26 (E) dated the 9th January, 2003 issued under section 396 of the Companies Act, 1956.

(Placed in Library. See NO. LT- 541/04)

THE MINISTER OF STATE IN THE MINISTRY OF COAL & MINES (DR. DASARI NARAYAN RAO): Sir, I beg to lay on the Table---

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Department of Coal, Ministry of Coal and Mines, for the year 2004-2005.

(Placed in Library. See NO. LT- 542/04)

(2) A copy of the Notification No. G.S.R. 457 (E) (Hindi and English versions) published in Gazette of India dated the 19th July, 2004 containing Corrigendum to the Notification No. G.S.R. 100 (E) dated the 4th February, 2004 issued under Mines and Minerals (Development and Regulation) Act, 1957.

(Placed in Library. See NO. LT- 543/04)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table--

(1) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2004 published in Notification S.O. 696 (E) in Gazette of India dated the 15th June, 2004.

(ii) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalties) (Amendment) Regulations, 2004 published in Notification S.O. 853 (E) in Gazette of India dated the 28th July, 2004.

(iii) The Securities and Exchange Board of India (Central Database of Market Participants) (Amendment) Regulations, 2004 published in Notification S.O. 854 (E) in Gazette of India dated the 28th July, 2004.

(iv) The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2004 published in Notification S.O. 745 (E) in Gazette of India dated the 30th June, 2004.

(v) The Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003 published in Notification S.O. 884 (E) in Gazette of India dated the 3rd August, 2004.

(Placed in Library. See NO. LT- 544/04)

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) S.O. 850 (E) published in Gazette of India dated the 27th July, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(ii) S.O. 851 (E) published in Gazette of India dated the 27th July, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(Placed in Library. See NO. LT- 545/04)

(3) A copy of the Income-Tax (8th Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 812(E) in Gazette of India dated the 14th July, 2004 under of section 296 of the Income Tax Act, 1961, together with an Explanatory Memorandum.

(Placed in Library. See NO. LT- 546/04)

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2003-2004 under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2003-2004.

(Placed in Library. See NO. LT- 547/04)

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2003-2004, along with Audited Accounts under sub-section (5) of sections 19 and 24 of the Export-Import Bank of India Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2003-2004.

(Placed in Library. See NO. LT- 548/04)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Andhra Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. 666/20/P/92 in Gazette of India dated the 19th June, 2004.

(ii) The Syndicate Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. 508/SWD/PEN in Gazette of India dated the 19th June, 2004.

(iii) The Dena Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. IR/AMEN/02/2004 in Gazette of India dated the 5th June, 2004.

(iv) The Corporation Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. PAD:IR:PEN:Amend:61:2004-05 in Gazette of India dated the 5th June, 2004.

(Placed in Library. See NO. LT- 549/04)

(7) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Borrowing and Lending in Rupees) (Second Amendment) Regulations, 2004 published in Notification No. G.S.R. 453 (E) in Gazette of India dated the 16th July, 2004.

(ii) The Foreign Exchange Management (Transfer or issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2004 published in Notification No. G.S.R. 454 (E) in Gazette of India dated the 16th July, 2004.

(iii) The Foreign Exchange Management (Remittance of Assets) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 493 (E) in Gazette of India dated the 4th August, 2004.

(iv) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 494 (E) in Gazette of India dated the 4th August, 2004.

(Placed in Library. See NO. LT- 550/04)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI E.V.K.S. ELANGO VAN): Sir, I beg to lay on the Table--

(1) A copy each of the following Notifications (Hindi and English version) issued under sections 8 and 10 of the Tobacco Board Act, 1975:-

(i) S.O. 726 (E) published in Gazette of India dated the 24th June, 2004 regarding relaxation of provision of section 10 of Tobacco Board Act, 1975 in the state of Andhra Pradesh for the period mentioned therein and to permit the sale of excess FCV Tobacco of the registered and unregistered growers at the auction platforms authorised by the Tobacco Board.

(ii) S.O. 727 (E) published in Gazette of India dated the 24th June, 2004 containing Order regarding extra fee and service charges on excess and unauthorized Tobacco during the year 2003-2004.

(Placed in Library. See NO. LT- 551/04)

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2002-2003.

(Placed in Library. See NO. LT- 552/04)

(3) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 2002-2003 under section 126 of the Trade and Merchandise Marks Act, 1958.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See NO. LT- 553/04)

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2002-2003.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See NO. LT- 554/04)

(7) A copy of the Spices Board (Registration of Exporters) Amendment Regulations, 2004 (Hindi and English versions) published in Notification No. F.No. Admn./Reg./01/2004 in Gazette of India dated the 21st June, 2004 under section 40 of the Spices Board Act, 1986.

(Placed in Library. See NO. LT- 555/04)

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2004-2005.

(Placed in Library. See NO. LT- 556/04)

(9) A copy of the Notification No. S.O. 237 (E) (Hindi and English versions) published in Gazette of India dated the 25th February, 2004 containing order notifying the Shakumbhri Straw Products Limited, Unit-III, District Moradabad, in the State of Uttar Pradesh as a mill producing newsprint issued under section 3 of the Essential Commodities Act, 1955.

(Placed in Library. See NO. LT- 557/04)

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2002-2003

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library. See NO. LT- 558/04)

MR. SPEAKER: I wish to compliment all the Chairmen and hon. Members for the efforts made to file their Reports.